

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 610
IB-607/PB/2020**

**IN THE MATTER OF:
Bank of Baroda**

...PETITIONER

Vs.

M/s. MB Malls Pvt. Ltd.

...RESPONDENT

**Section
U/s 7 of IB Code, 2016**

**Order delivered on 19.01.2023
(Virtual Hearing)**

**Coram:
SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:
For the RP**

**:Mr. Anuj Kr. Pandey,
AdvMr. Ankur Mittal and
Ms. Yashika Sharma, Mr.
Abhimanyu Mittal RP
(DAG) with Trideep Sharma
adv. in IA /160/2023.**

For the DGTCP, Haryana

**:MrShekhar Raj Sharma Dy
AG Haryana with Paras
Dutta &Trideep Sharma
Adv's IA 160/22 & IA
5333/2022.**

For the Respondent/Corporate Debtor

**:AdvKumar Anurag Singh
and AdvZain A. Khan for
the Respondents in I.A. No.
5593/2022**

ORDER

Due to paucity of time, matter is adjourned to **13.02.2023**.

**Sd/-
(COURT OFFICER)**